

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

OA No. 456/04

Dated Tuesday this the 22nd day of June, 2004.

C O R A M

HON'BLE MR.A.V.HARIDASAN, VICE CHAIRMAN  
HON'BLE MR.H.P.DAS, ADMINISTRATIVE MEMBER

P.P.Johny  
Assistant Binder  
Government of India Press  
Koratty, P.O.Khanna Nagar  
Trichur District.

Applicant

(By advocate Mr..V.Sohan).

Versus

1. Government of India Press  
represented by its Manager  
Koratty, Khanna Nagar P.O.  
Trichur District.

2. Mr.K.N.Balan  
Assistant Manager (Admn.)  
Koratty, Khanna Nagar P.O.  
Trichur District.

3. C.N.G.Pillai  
Accountant  
Presenting Officer  
Government of India Press  
Koratty, Khanna Nagar P.O.  
Trichur District.

4. Union of India rep. by  
The Secretary  
Ministry of Urban Development  
& Poverty Alleviation  
New Delhi.

Respondents

(By advocate Mr.P.M.M.Najeeb Khan, ACGSC)

The application having been heard on 22nd June, 2004 the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR.A.V.HARIDASAN, VICE CHAIRMAN

After making submission for quite some time, the learned counsel of the applicant seeks permission to withdraw the application with liberty to challenge any order, if made, adverse to the applicant. Permission is granted and the application is dismissed as withdrawn.

Dated 22nd June 2004.

H.P.DAS  
ADMINISTRATIVE MEMBER  
aa.

A.V.HARIDASAN  
VICE CHAIRMAN

